

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
RAJYA SABHA
UN-STARRED QUESTION NO- 2301
TO BE ANSWERED ON THE MARCH 21, 2023 / PHALGUNA 30, 1944 (SAKA)

Benefits for LIC employees and agents

2301. SHRI G.V.L. NARASIMHA RAO:

Will the Minister of FINANCE be pleased to state :-

- (a) the family pension paid to spouses of deceased LIC employees, details thereof for employees who die in service and after retirement;
- (b) whether the LIC management has proposed to Government to increase family pension;
- (c) if so, the reasons as to why Government is delaying hike in family pension;
- (d) the details of term insurance cover and gratuity benefits available to LIC Agents;
- (e) the reasons for low coverage of term insurance and whether Government plans to increase insurance and gratuity benefits upto ₹ 5 lakh; and
- (f) the reasons for delay in its implementation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(Dr. BHAGWAT KARAD)

- (a): The family of a deceased employee of Life Insurance Corporation (LIC), who die in service or after retirement is entitled for family pension as per the provisions of Rule 39 of LIC of India (Employees) Pension Rules, 1995.
- (b) to (c) & (e) to (f): LIC is a commercial entity operating in a competitive and regulated environment. Any proposal which entails increase in cost is considered based on business principles and after assessing its impact on regulatory operations inter-alia on expenses of management.
- (d): Gratuity and term insurance cover are payable to LIC Agents as per regulation 11 of Life Insurance Corporation of India (Agents) Regulations, 2017.
